

No. 2.—Respondent's statement in answer to No. 1

In the court of _____ the _____ day of _____ ,

Between *A.B.* petitioner,
C.B., respondent, and
X.Y. co-respondent.

C.B., the respondent, by *D.E.* her attorney (*or* *vakil*) in answer to the petition of *A.B.* says that she denies that she has on diverse or any occasions committed adultery with *X.Y.*, as alleged in the third paragraph of the said petition.

Wherefore the respondent prays that this (Hon'ble) Court will reject the said petition.

(Signed) *C.B.*